

श्री शीत लाल प्रसाद वर्मा : मैं विधेयक पुरःस्थापित करता हूँ ।

15.35 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL.\*

*Amendment of section 8A etc.*

SHRI DOONGAR SINGH (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and pension of Members of Parliament Act 1954.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Salary, Allowances and pension of Members of Parliament Act, 1954.”

*The motion was adopted.*

SHRI DOONGAR SINGH : I introduce the Bill.

LOKPAL BILL.\*

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and public servants and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the appointment of a Lokpal to inquire in to allegations of misconduct against Public men and public servants and for matters connected therewith.

*The motion was adopted*

SHRI CHITTA BASU : I introduce the Bill.\*\*

15.36 hrs.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL\*

*(Insertion of new sections 11D, 11E, etc.)*

SHRI NAVIN RAVANI : (Amreli) I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944.”

*The motion was adopted.*

SHRI NAVIN RAVANI : I introduce the Bill.\*\*

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

*Amendment of article 31B )*

MR. DEPUTY SPEAKER : We now take up further consideration of the Constitution (Amendment) Bill - (Amendment of article 31B).

Two hours have been allotted. Shri M.M. Lawrence has already taken 120 seconds. Now he can continue.

SHRI M.M. LAWRENCE (Idukki) : This is an amendment envisaging to give protection to the farmers and the landless poor

\* published in gazette of India Extraordinary. Part-II Section 2 dated 18-11-83.

\*\* Introduced with the recommendation of the president.